

(vii) (a) Annual Report and Accounts of the National Institute of Technical Teachers Training and Research (NITTTR), Bhopal, for the year 2007-2008, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 191/15/09]

(viii) (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 195/15/09]

I. Notifications of the Ministry of Finance

II. Report and Accounts (2007-08) of NHB, New Delhi and related papers

III. MOU (2009-10) between Government of India and SPMCIL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

Sir, I lay on the Table

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:

(1) F.No.LAD-NRO/GN/2008-2009/34/154082, dated the 13th February, 2009, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2009.

(2) No.LAD-NRO/GN/2009-2010/05/163525, dated the 19th May, 2009, publishing the Securities and Exchange Board of India (Investor Protection and Education Fund) Regulations, 2009.

(3) No. LAD-NRO/GN/2009-2010/09/165992, dated the 10th June, 2009, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009.

(4) No. LAD/NRO/GN/2009-10/10/166936 dated the 20th June, 2009, publishing the Securities and Exchange Board of India (Facilitation of issuance of Indian Depository Receipts) (Amendment) Regulations, 2009.

[Placed in Library. See No.L.T. 144/15/09]

- II. A copy (in English and Hindi) under sub-section (5) of Section 40 of the National Housing Bank Act, 1987 of the Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2007-2008, together with the Auditors Report on the Accounts.

[Placed in Library. See No.L.T. 141/15/09]

- III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Finance) and Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2009-2010.

[Placed in Library. See No.L.T. 143/15/09]

Notification of the Ministry of Finance

SHRI NAMO NARAIN MEENA: Sir, I lay on the Table:

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 together with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 437 (E) dated the 22nd June, 2009, seeking to impose provisional anti-dumping duty on imports of Diethyl Thio Phosphoryl Chloride, commonly known as DETPC, originating in or exported from, the Peoples Republic of China into India.
- (2) G.S.R. 438 (E), dated the 22nd June, 2009, seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertiliser grade), originating in or exported from the People's Republic of Korea into India.

[Placed in Library. See No.L.T. 158/15/09]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:

- (1) S.O. 496 (E), dated the 16th February, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.
- (2) S.O. 549 (E), dated the 25th February, 2009, regarding Exchange rate of conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (3) S.O. 564 (E), dated the 27th February, 2009, regarding Revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, and certain other items based on international prices.